

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**O.A No. 4055/2017  
M.A No. 4269/2017**

New Delhi, this the 21<sup>st</sup> day of November, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Poonam,  
Wife of Late Naresh Kumar,  
Age about 37 years,  
Resident of : House No. 25,  
Gali No. 11, A-1 Block,  
Sant Nagar, Bengali Colony,  
Burari, New Delhi 110 084. ...Applicant

(By Advocate : Ms. Akanksha Kapoor for Ms. Meenu Sharma)

## Versus

1. North Delhi Municipal Corporation,  
Through its Commissioner,  
Office at : Dr. Shyama Prasad Mukherjee Civic Centre,  
Jawahar Lal Nehru Marg,  
New Delhi – 110 002.
2. Director Health Administration,  
North Delhi Municipal Corporation,  
Office at : 12<sup>th</sup> Floor,  
Dr. Shyama Prasad Mukherjee Civic Centre,  
Jawahar Lal Nehru Marg,  
New Delhi – 110 002. ...Respondents

## **ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J) :**

**M.A No. 4269/2017 :**

The M.A filed for exemption is allowed.

**O.A No. 4055/2017 :**

2. Heard the learned counsel for the applicant.
3. The applicant a daily wage contractual employee filed the O.A seeking the following reliefs :-

“(a) an appropriate Relief in the form of Directions against the Respondents, more particularly against the Respondent No. 2 – Director Health Services, may kindly be issued to immediately regularise the Services of the applicant in the Rajan Babu Institute of Pulmonary Medicine & Tuberculosis Hospital of the North Delhi Municipal Corporation on the basis of the Continuous Seven Years of uninterrupted Service rendered with retrospective effect along with the Pecuniary & Promotion Benefits guaranteed in terms to the Assured Career Progression Scheme of the Respondents; and

(b) also issue such other or further Orders as may be deemed Fit & Proper in the present Circumstances of the Case in favour of the Applicant.”

4. It is submitted that the applicant made number of representations including representation dated 27.10.2017 vide Annexure A/8. However, the respondents have not passed any order thereon till date.

5. In the circumstances, the O.A is disposed of without going into merits of the case by directing the respondents to decide the Annexure A/8 representation of the applicant dated 27.10.2017 and to pass appropriate speaking orders in accordance with law within a period of 90 days from the date of receipt of a copy of this order. No costs.

Let a copy of the O.A, be enclosed to this order.

(Nita Chowdhury)  
Member (A)

(V. Ajay Kumar)  
Member (J)

/Mbt/